

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-NINTH REPORT

(Third Lok Sabha)

1. the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee present on their behalf this their Eighty-Ninth Report.

2. The Committee met on the 10th May, 1966, for—

(I) Reconsideration of the classification of the Constitution (Amendment) Bill, 1966 (*Amendment of articles 59, 66, 158 etc.*) by Shri Hari Vishnu Kamath (*vide* Eighty-Seventh Report).

Examination * (II) ~~Reconsideration~~ of the Constitution (Amendment) Bill, 1963 (*Amendment of the Eighth Schedule*) by Sarvashri Abdul Ghani Goni and Gopal Dutt Mengi.

Reconsideration of the Classification of Bill

3. Shri Hari Vishnu Kamath, the Member incharge of the Constitution (Amendment) Bill, 1966 (*Amendment of articles 59, 66, 158 etc.*) had been invited to present before the Committee his views on the Bill. He attended the sitting.

4. The Committee reconsidered the classification of the Bill and decided that their earlier decision classifying the Bill as category 'B' might stand.

Examination of the Constitution (Amendment) Bill

5. Sarvashri Abdul Ghani Goni and Gopal Dutt Mengi, the Members incharge of the Bill, and the representative of the Ministry of Home Affairs had been invited to be present at the sitting. Sarvashri Abdul Ghani Goni and Gopal Dutt Mengi attended the sitting. The representative of the Ministry of Home Affairs was present.

6. The Bill sought to include the "Dogri" language in the Eighth Schedule to the Constitution.

After considering all aspects of the matter, the Committee were of the opinion that Sarvashri Abdul Ghani Goni and Gopal Dutt Mengi might be permitted to move for leave to introduce the Bill.

Recommendations

7 The Committee recommend that—

- (i) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 59, 66, 158 etc.*) by Shri Hari Vishnu Kamath be placed in category 'B'; and
- (ii) Sarvashri Abdul Ghani Goni and Gopal Dutt Mengi be permitted to move for leave to introduce their Constitution (Amendment) Bill.

NEW DELHI;
May 10, 1966.
Paisakha 20, 1888 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members' Bills
and Resolutions.

* Circulated to Members separately (Bill No. 38 of 1966).